33

(c) Various reports do appear in the Press and they cannot always be contradicted.]

Non-availability of power at the Nangal Fertilizer Unit

- *528. SHRI JAGJIT SINGH ANAND: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:
- (a) the estimated loss in production suffered by the Nangal Fertilizer Unit due to frequent power cuts during the last one year;
- (b) the extent to which it has affected the profitability of the unit; and
- (c) what was the estimated extra foreign exchange expanded in importing fertilizer due to shortfall in production at the Nangal Unit?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI K. R. GANESH): (a) to (c). The Nangal Unit suffered a production loss of about 17600 tonnes of Nitrogen during 1973-74 on account of reduced power supply by the Bhakra complex and the earnings of the Corporation were consequently reduced by Rs. 1.95 crores. The import of an equivalent quantity of fertilizer would have meant a foreign exchange out-go of about Rs. 7 crores.

Competitive examination for Delhi Judicial Service

- 533. SHRI OMPRAKASH TYAGI: Will the Minister of LAW, JUSTICE & COMPANY AFFAIRS be pleased to state:
- (a) when was the last competitive examination for recruitment to the Delhi Judicial Service held:
- (b) whether any complaints alleging that persons, not eligible for the examination, were allowed to appear in the test were received by Government; and
- (c) if so, whether any enquiry was conducted into the complaints and with what results ?

THE MINISTER OF LAW, JUSTICE & COMPANY AFFAIRS (SHRI H. R. GOKHALE): (a) In December, 1975.

(b) and (c). No Sir. However, one of the candidates who qualified in the Delhi Judicial Service Examination. 1973, has filed a writ petition in the Delhi High Court. One of the grounds taken in the writ petition was thai some persons who did not fulfil the eligibility requirements of the Delhi Judicial Service Rules had been allowed to appear in the aforesaid examination. The said writ petition is still pending. 2—710RSS/74

Mathura Refinery

- 534. SHRI DHARAMCHAND JAIN: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:
- (a) whether land has been acquired for the Mathura Refinery;
- (b) if so, how many acres and at what price; and
 - (c) by when production is expected to start?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI C. P. MAJHI(. (a) and (b) Out of a total area of 1290 acres required for the refinery and the township, an area of 1000 acres has been acquired by the U.P. Government and possession of the land has been handed over to the Indian Oil Corporation. IOC have deposited an amount of Rs. 1.02 crores with the U.P. Government towards compensation in respect of 935 acres of land. The tate per acre of land acquired varies depending upon the type of the land.

(c) The refinery is expected to be completed and commissioned by the middle of

Persons or firms owning shares in Maruti

*535. SHRI M. KADERSHAH; Will the Minister of LAW, JUSTICE & COMPANY AFFAIRS be pleased to state the number of total shares in Maruti Ltd. and the nanus of the persons or firms owning shares therein, as on 1st November, 1974?

THE MINISTER OF LAW, JUSTICE & COMPANY AFFAIRS (SHRI H. R. GOKHALE): According to the latest Annual Return made upto 28-9-74 filed with the Registrar of Companies. Delhi & Har-yana, there were 648 shareholders of M/s. Maruti Ltd. as on 28-9-74. The names of the shareholders and their shareholdings are given in the Annual Return of the company. This Annual Return is open for inspection by any member of the public on payment of a nominal fee.

Contract for Paradeep Fertilizer Plant

- 536. SHRI RABI RAY: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :
- (a) whether it is a fact that the Govern ment of India have entered into a contract with a French firm to build a fertilizer plant at Paradeep in Orissa;
- (b) when was this contract entered intoand what are the details thereof; and